together with the Auditors' Report on the Accounts.

- (ii) Review by Government on the working of Institute.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT 214/91]

Notification re. Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Rules, 1990

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINIS-TRY OF FOOD PROCESSING INDUS-TRIES (SHRI GIRIDHAR GOMANGO): I lay on the Table, under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981, a copy (in English and Hindi) of the Ministry of Food Processing Industries Notification S.O. No. 36(E), dated the 22nd January, 1991 publishing the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Rules, 1990. [Placed in Library, See No. LT 300/91)

Notification re. Statement of Weights and Measures (Geneal) Amentment Rules, 1991

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMA-LUDDIN AHMED): I lay on the Table, under sub-section (4) of section 83 of the Standars of Weights and Measures Act. 1976, a copy (in English and Hindi) of the Ministry of Civil Supplies and Public Distribution Notification G.S.R. No. 343(E) dated the 15th July. 1991, publishing the Standards of Weights and Measures (General) Amendment Rules. 1991. [Placed in Library. See No. LT 301/91]

Report and Accounts (1989-90) of the Centre for Development of Advanced Computing, Pune and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): I lay on

the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Centre for Development of Advanced Computing, Pune, for the year 1989-90, together with the Auditor's Report on the Accounts.
- (ii) Statement by Government accepting the above Report.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT 213/91]

Report and Accounts (ending the 31st March, 1989) of the National Federation of Industrial Co-operatives Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P J. KURIEN): I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 31st March, 1989.
- (ii) Annual Accounts of the National Federation of Industrial Cooperative Limited, New Delhi, for the year ended the 31st March, 1989 and the Audit Report thereon.
- (iii) Review by Government on the working of the Cooperative.
- (iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above. [Placed in Library. See No. LT 221/91]

MOTION FOR ELECTION TO THE TOBACCO BOARD

. . . .

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): Madam Deputy Chairman, I beg to move—

That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 (4 of 1975).

[Shri Salman Khursheed]

read with rule 4(1) of the Tobacco Board Rules, 1976, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be member of the Tobacco Board.

Motion for Election

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now we take up the further discussion on the Statutory Resolution . . .

श्री सैयद सिन्ते रजी (उत्तर प्रदेश) : राजीव गांधी के जो कातिल हैं, उनको शरण देने का प्रयास कर रहे हैं। जो लोग राजीव गांधी की हत्या के सिलसिले में पकड़े गये हैं...(व्यवधान)

SHRI A. G. KULKARNI (Maharashtra): Madam,...

M. S. GURUPADASWAMY SHRI (Uttar Pradesh); Madam....

SHRI DAVID LEDGER (Assam). Madam, we want to raise a very serious matter about rape of women in Assam by the security forces. Please allow us...

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Madam, this concerns women. You should allow us...(Interruptions)

THE DEPUTY CHAIRMAN: body is speaking, nothing could be beard or recorded. First please take your sears. I will allow you.

श्री संयद सिब्ते रजी: उपसभापति जी, इस सदन के एक माननीय सदस्य जो स्प्रीम कोई में वकालत करते हैं, उनको राजीव गांधी के मर्डर में जो लोग इन्वाल्वड हैं, जिनको ग्ररेस्ट किया गया है, उनको ग्रदाई करोड रुपये के ऊपर एनगेज किया जा रहा है कि वह उनको छुड़ाने का प्रयास करें।

इस सिलसिले में इस सदन के सदस्य जिनका बहुत मशहूर वकीलों में नाम म्राता है भौर जो एक बहुत वरिष्ठ पार्टी जनता गढ़ के सदस्य हैं, उनके जो जनियर

हैं, मि० कृष्णामृति, वह लिट्टे के जो ग्रातंकवादी हैं, उनसे ग्रपने रिश्ते का सिलिसला कायम किये हुए हैं।

* (व्यवधान) जेठमलानी को . . . (व्यवधान) यह एक राष्ट्रीय मुद्दा है ... (व्यवधान)* . . . (ध्यवधान)

डा० बापू कालदाते : . है ।... (व्यवधान)

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): This should not go on record. We object to it.

DR. BAPU KALDATE (Maharashtra): We object to this allegation. It should not go on record.

SHRI CHIMANBHAI MEHTA (Gujarat): This should not go on record.

(Interruptions)

श्री सैयद सिन्ते रजी: राजीव गांधी की हत्या की जिम्मैंडारी लिट्टे ने ले ली है। ऐसे में भारत के हर नागरिक का यह फर्ज हो जाता है कि उन कातिलों के खिलाफ ग्रावाज उठाये, न कि उनकी पैरवी करने की कोशिश करे।*(व्यवधान)

SHRI S. JAIPAL REDDY: Madam, I have a point of order... (Interruptions)...

> डा॰ अपू कालदाते: * डा० रत्नाकः पाण्डेटः *

> > DR. BAPU KALDATE:*

... (Interruptions) ...

THE DEPUTY CHAIRMAN: order ... (Interruptions) ...

MENTAY PADMANABHAM SHRI (Andhra Pradesh): Madam, are you going to allow what Mr. Pandey said to go on record?... (Interruptions)...

SHRI S. JAIPAL RED'DY: Madam, would request you to ask the Press not to publish it ... (Interruptions) ...

^{*}Expunged as ordered by the Chair.

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SHRI MENTAY PADMANABHAM: It is a very serious allegation... (Interruptions)...

DR. BAPU KALDATE: You are responsible... (Interruptions)...

डा० रत्नाकर पाण्डेय : (उत्तर प्रदेश) मे जानना चाहता हुं कि राम जेटमलानी राजीव गांधी के हत्यारों की वकालत करने वाले . (ध्यवधान) इस सदन के सदस्य हैं उनकी राष्ट्रीयता ... (ब्रबधान)

SHRI S. JAIPAL REDDY: Madam, I request you to tell the Press ... (Interruptions)...

THE DEPUTY CHAIRMAN: Please, order, order. (Interruptions)., I cannot hear anything... (Interruptions)...

SHRI M. S. GURUPADASWAMY: Madam, are you going to allow Mr. Pandey to speak?... (Interruptions)...

SHRI MENTAY PADMANABHAM. Madam, every word that has been uttered in this House should be expunged the records... (Interruptions)... It is defamatory statement... (Interruptions)...

SHRI M. S. GURUPADASWAMY: Madam, I don't think you have what Mr. Pandey said just now ... (Interruptions)...

THE DEPUTY CHAIRMAN: I cannot hear anything... (Interruptions)...

SHRI M. S. GURUPADASWAMY: Mr. Ratnakar Pandey said that Mr. Jethmalani is* Do you want this to go on record?...(Interruptions)...

THE DEPUTY CHAIRMAN I will look into the record and see what is be expunged, .. (Interruptions). .

SHRI MENTAY PADMANABHAM: Madam. I appeal to you. .. (Interruptions).

THE DEPUTY CHAIRMAN: I not hear what you all are saying... (Interruptions)... I can only go through the record... (Interruptions)...

ा० रत्नाकर राष्ट्रेध : 🖫

SHRI S. JAIPAL REDDY: Madam, I have a point of order...(Interruptions)...

THE DEPUTY CHAIRMAN: order. Yes, Mr. Jaipal Reddy... (Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): Madam, I of order. (Interrupam on a point tions), Pandeyji, I am on a point of order Please listen... (Interruptions)... Madam, we are all agitated that some honourable Member belonging to the other side levelled personal allegations... (Interruptions)... Madam, some honourable Members on the other side have levelled personal allegations against a Member of our party and against our party... (Interruptions)... I request you to expunge those remarks from the record and also instruct the Press not to publish them... (Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Mr. Reddy, do you know that he is appearing for the accused?... (Interruptions)...

SHRI S. JAIPAL REDDY: Madam, I have raised a point of order and I want a runing from you... (Interruptions)... I want a ruling... (Interruptions)...

रत्नाकर दाव्डे : १

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Madam, I am on a point or order... (Interruptions)...

THE DEPUTY CHAIRMAN: Unless there is order in the House nothing can be heard... (Interruptions)... minute, please. (Interruptions)... Order, please... (Interruptions)...

SHRI M. S. GURUPADASWAMY: Madam, this is the height of irresponsibility... (Interruptions)... Kindly restore order... (Interruptions)...

^{*}Expunged as ordered by the Chair.

THE DEPUTY CHAIRMAN: I have said that I would look into the record... (Interruptions)... Just a minute... (Interruptions)... Mr. Syed Sibtey Razi and Mr. Ratnakar Pandey said that, Mr. Jetthmalani is the advocate... (Interruptions)... for the killers of Mr. Rajiv Gandhi. I do not think it is an allegations... (Interruptions)...

SHRI M. S. GURUPADASWAMY; No, no... (Interruptions).

SOME HON. MEMBERS: No. no... (Interruptions).

THE DEPUTY CHAIRMAN: Order, please... (Interruptions)... Please take your seats... (Interruptions)... All of you, please take your seats... (Interruptions)... Order, please... (Interruptions)...

SHRI V. NARAYANASAMY: Mr. Jaipal Reddy, is it a fact or not?... (Interruptions);

THE DEPUTY CHAIRMAN: Pandeyji, just a minute, (Interruptions). Just a minute, please. (Interruptions). I will allow you. (Interruptions). Just a minute, please. (Interruptions). I will allow you (Interruptions).

Please listen to me. (Interruptions).

I allowed Mr. Reddy and I heard him ... (Interruptions)...

SHRI S. JAIPAL REDDY: You cannot give a selective hearing. Madam... (Interruptions)...

THE DEPUTY CHAIRMAN; 1 cannot allow everybody... (Interruptions)...

SHRI M. S. GURUPADASWAMY: Madam, you said that you did not hear... (Interruptions)... You have said that you did not hear... (Interruptions)... Please look into the record... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute, please... (Interruptions)... I do not hear anything... (Interruptions)... I don't hear any thing at all... (Interruptions)... Just a minute please (Interruptions)...

SHRI MENTAY PADMANABHAM Madam, I am on a point of order... (In terruptions)...

THE DEPUTY CHAIRMAN: I has identified you, Please sit down... (Interruptions)... Please take your seat... (Interruptions)... I said that I had not hear any of the Members saying that Mr. Rar Jethmalani is a * and then I said that would look into the records... (Interruptions)...

SHRI MENTAY PADMANABHAM Kindly go through the record. (Interruptions)...

SHRI S. JAIPAL REDDY: We would not allow this to go on record... (Inter ruptions)...

SHRI DIPEN GHOSH: Madam, I an on a point of order... (Interruptions)...

SHRI K. G. MAHESWARAPPA (Karnataka); Madam. I am on a point of order... (Interruptions)...

SHRI DIPEN GHOSH (West Bengal), Madam, I am on a point of order... (Interruptions)...

THE DEPUTY CHAIRMAN: I have identified you. (Interruptions). I have identified Mr. Malaviya. (Interruptions). Just a minute. please. (Interruptions).

डा० रत्नाकः स्थाप्ते : राजीव गांधी तो हत्यारों की बकालत करने वाला व्यक्ति...(श्यवध्यक्ष)...*

SIIR! DIPEN GHOSH: Madam, I have heard Mr. Sibtey Razi and you have also heard and you can check up from the records... (Interruptions)... The point is that he has mentioned that one of the Members of this House, namely, Shri Jethmalani, belonging to the Janata Dal... (Interruptions)... has been employed as an advocate by some of the persons who have been arrested and who are the suspected killers of Mr. Rajiv Gandhi... (Interruptions)...

And so Mr. Sibtey Razi had stated that this Janata aal has some Members inside it, who are the killers or who are the supporters of the killers of Rajiv Gandhi. This was the statement, Madam. I have also heard vou. You said that Mr. Jethmalani is an advocate of the killers of Mr. Raiiv Gandhi.

Motion for Election

THE DEPUTY CHAIRMAN: I did not say that. Don5't put words...(Interruption) Just a minute. Let me put the record straight, I said that what I have heard is that what they want to find out is: Is Mr. Jethmalani engaged as a lawyer of the suspected killer of Mr. Rajiv Gandhi? They are asking a question. (Interruptions)

श्री प्रभोद महाजन: महोदया, ग्राज में यह जानना चाहता हूं कि जब इंदिरा जी की हत्या हई तब ग्रागे -पोछे रहने वाले कहां गए थे? मैं जानना चाहता हूं कांग्रेस से, वह कहां गए थे, जो छाता लेकर घुमते थे? जब इंदिरा जी को हत्या हुई, तब बह कहां गए थे? . . .

(Interruptions)

THAT DEPUTY CHAIRMAN: Order, order.

SHRI DIPEN GHOSH: Whether a Member is a teacher or a professor we are not concerned with that. I am concerned with the dignity and with the right of a Member of this House. Whether he is an advocate or a tacher or what he does outside the House is different. The question is that in the absence of any Member if any allegation has to be made-you know the Rule -if any Member has got any allegation to make on the floor of the House against any other Member, that allegation has to be given in writing to the Chairman and brought to the notice of that Member so that that Member can remain present in the House, and in his presence such complaint or allegation can be made by any other Member. This is the rule. (Interruptions)

I am not going to yield. (Interruptions)

Members who are supporting the evaders, who are supporting the FERA evaders, who are supporting the MRTP evaders who are supporting...(Interruptions)

Madam, a judicial Commission instituted to inquire into Mrs. Gandhi's assasination...(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, don't go beyond the purview of the matter before the House. (Interruptions)

Please sit down.

SHRI DIPEN GHOSH: If it is a question of the right of the Member. You cannot allow any of the Members to make an allegation against any Member in his absence.

THE DEPUTY CHAIRMAN: Mr. Dipen, don't equate the murder of Mr. Rajiv Gandhi with tax evaders. (Interruptions) Please.

AN HON, MEMBER: That is not the point. The point is about the right of a Member of the House.

K . G. MAHESHWARAPPA' What about the Thakkar Commission Report?

(Interruptions)

SHRI DIPEN GHOSH: I have raised a point of order. You have to give the ruling. (Interruptions)

THE DEPUTY CHAIRMAN: As the Member is not in the House, I will give him full protection to give his personal explanation.

SOME HON.MEMBERS: No, no.

SHRI DIPEN GHOSH: Show the Rule. (Interruptions)

SHRI S. JAIPAL REDDY: We want a ruling from you.

THE DEPUTY CHAIRMAN: I my ruling. (Interruptions) Just a minute. I gave my ruling. (Interruptions) You want to hear my ruling or you don't want to hear?

(Interruptions)

SHRI S. JAIPAL REDDY: What is the ruling.

THE DEPUTY CHAIRMAN: If you keep quite, I will give my ruling. (Interruptions) Mr. Dipen Ghosh, please sit down.

[RAIYA SABHA]

SHRI S. JAIPAL REDDY: What is your ruling? He said that any allegations made without proper notice are not in order and therefore they have to be expunged. And the Member asked you ruling. (Interruptions) What is your ruling? (Interruptions)

SHRI DIPEN GHOSH: Rule 238A says, no allegation or...(Interruptions)...shall be made by a Member against any other Member or a Member of the House unless the member making the allegation has given previous intimation to the Chairman and also to the Minister concerned so that the Minister may be able to make an investigation into the matter...provided that the Chairman may at any time prohibit any Member from making any such allegation if he is of opinion that such allegation in derogatory...(Interruptions)

डा० रत्नाकर पाण्डेय ... *
... (व्यवधान) ... व्यवधान)

THE DEPUTY CHAIRMAN: Let me handle. Please sit down.

श्री सुर भीत भिह बहल्वालियाः*
श्रीर यह कलिंग पढ़ कर सुना रहे हैं।
किसक बारे में सुना रहे हो;*
____(सावधान)...

THE DEPUTY CHAIRMAN: If you feel it is that an alegation... (Interruptions) If you keep quiet, I can say. (Interruptions) I cannot speak in the noise. (Interruptions)

डा० रत्नाकर पाण्डेय :*

THE DEPUTY CHARMAN: He wanted my ruling. (Interruptions) Just a second. They wanted my ruling. Now there is quiet and peace in the House. I said that the Members wanted to know if Mr. Jethmalani is the lawyer of the ... (Interruptions)

SOME HON. MEMBERS: No. no.

SHRI MENTAY PADNABHAM: That is not the point.

(Interruptions)

THE DEPUTY CHAIRMAN: That mater is closed. If you say no, that matter is closed. (Interruptions) If you do not want to hear me, then the matter is closed.

SHRI S. JAIPAL REDDY: No.

THE DEPUTY CHAIRMAN: The matter is closed for me. I will go to another matter. Yes, Mr. Shiv Shanker. (Interruptions) You did not want to hear my ruling. I am not giving my ruling. That is all. (Interruptions) You asked for my ruling. And when I start giving my ruling. That is all. (Interruptions) You asked for my ruling. And when I start giving my ruling, you say, no. All right, I am not giving my ruling. The matter is closed for me. Yes, Mr. Shiv Shanker.

SOME HON. MEMBERS: No. no.

SHRI S. JAIPAL REDDY: The matter cannot be closed like that.

THE DEPUTY CHAIRMAN: The matter is closed for me. (Interruptions) You raised a point of order for me to give my ruling. When you do not want to hear my ruling, I am not going to give my ruling.

(Interruptions)

SHRI S. JAIPAL REDDY: How can you give a ruling?

THE DEPUTY CHAIRMAN; It is for me to say what is my ruling and not for you to direct...(Interruptions). Please sit down. (Interruptions). I want to say ... (Interruptions). Please sit down. You are the Leader of Opposition...(Interruptions)

SHRI JAIPAL REDDY: No ruling.

SHRI M. S. GURUPADASWAMY: You started in a wrong... (Interruptions) Nobody can make any allegations in the House... (Interruptions).

डा० र नाफर पाण्डेय : मैंडम * (व्यवधान)

THE DEPUTY CHAIRMAN: Now the matter is closed. (Interruptions). You don't want to hear the Chair...(Interruptions).

SHRI M. S. GURUPADASWAMY: If am raising a point of order. (Interrup-

^{*}Expunged as ordered by the chair.

tions) What are you doing? (Interruptions). Please hear me. (Interruptions).

Motion for Election

THE DEPUTY CHAIRMAN: You are a senior Member. If you know the rules, if you stand up on a point of order, it is necessary for you to listen to my ruling. (Interruptions). Just a miunte. (Interruptions).

SHRI M. S. GURUPADASWAMY: Please hear me first. (Interruptions). Are you going by rules? You are not going by rules. (Interruptions). I question your authority. (Interruptions). I am raising a point of order. (Interruptions).

THE DEPUTY CHAIRMAN: When you raise a point of order...(Interruptions). Will you please keep quite (Interruptions) When you raise a point or order then what is the duty of the Chair?

SHRI M. S. GURUPADASWAMY: You are not above rules. (Interruptions). Let me tell you...(Interruptions). You please hear my point of order before you give your ruling, (Interruptions). It is a very serious matter. (Interruptions).

SHRI V. NARAYANASAMY: Mr. Gurupadaswamy, you should not threaten the Chair like that. (Interruptions). Madam, Mr Gurupadaswamy is threatening the Chair. He should not threaten like that. (Interruptions).

SHRI M. S. GURUPADASWAMY: Please hear my point of order and then you give your ruling, (Interruptions)

SHRI V. NARAYANASAMY: First you withdraw your... (Interruptions).

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, if you are allowing him to speak, then ask him to withdraw the...(Interruptions). words. "Be careful". (Interruptions).

SHRI MENTAY PADMANABHAM: Madam, she has not taken your permission. (Interruptions).

THE DEPUTY CHAIRMAN: I have given my permission.

SHRIMATI JAYANTHI NATARA-RAJAN: I have a point of order. (Interruptions).

SHRI V. NARAYANASWAMY: He cannot threaten the Chair like this. He was the Leader of the Opposition. Let him withdraw his words, otherwise we will not allow him to proceed

SHRI M. S. GURUPADASWAMY. I only said that nobody is above the rules in the House, not even the Chair.

SHRI V. NARAYANASAMY: You withdraw your remarks first.

SHRI M. S. GURUPADASWAMY: Noboy is above the rules, no Member of the House, including the Chair. All have to abide by the rules.

SHRIMATI JAYANTHI NATARAJAN: As a senior leader, he should rot threaten the Chair. How can he threaten the Chair? He cannot be allowed to speak?

SHRI V. NARAYANASAMY: You cannot speak against the Chair like this.

SHRIMATI JAYANTHI NATARAJAN: Let him apologise before speaking.

SHRI MENTAY PADMANABHAM: Why should he? What he said is that not even the Chairman or the Deputy Chairman is above the rules. What is wrong in that?

SHRIMATI JAYANTHI NATARAJAN: He said to the Chair: 'Be careful'. Is he going to threaten the Chair?

THE DEPUTY CHAIRMAN: Let people know; let the press know; let the whole country know how senior Members behave. Let the whole world know how very senior Members are behaving.

SHRIMATI JAYANTHI NATARAJAN: He said: 'Be careful'. What is he going to do? What a shame!

THE DEPTUY CHAIRMAN: I will be too happy if everyone who is misbehaving is reported in the press.

^{*}Expunged as ordered by the Chair.

M. S. GURUPADASWAMY: SHRI But what was the provocation?

CHAIRMAN: That THE DEPUTY make an announcement. (Interruptions). look into the record and see if there is Now I have to derogatory. anvthing make an announcement. (Interruptions).

SHRI S. JAIPAL REDDY: No, you can't. You must give a ruling here and now. We will not allow anything that has been said in violation of the rules to be a part of the record. Anything that has been said here in violation of the rules should be expunged here and now otherwise we will not co-operate. tions).

REFERENCE TO ALLEGED RAPE OF WOMEN BY BSF AND CRPF PERSONNEL IN ASSAM

SHRI DAVID LEDGER (Assam): Madam, women have been raped in Assam and security forces are involved. In Sibsagar, a teen-aged school girl was raped by the CRPF jawans in Karimganj district, one Rahima Begum was raped by a BSF jawan. This Government of Mr. Hiteshwar Saikia has no business to re-Everyday practically, main in power, women are raped in Assam but not reported.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Yesterday you permitted that every subject concerning women get priority in the House. So, under the strength of your order, we are raising the issue concerning women in Assam. Earlier also we raised it that in Assam in the months of January, February and March, women were raped. Now that Hiteshwar Saikia Ministry, or Congress rule is there, again the rape of women has started in Sibsagar district, in Karimganj district by the CRPF and BSF jawans, and the Chief Minister Mr. Hiteshwar Saikia has admitted that he is helpless.

I quote: "Shri Hiteshwar Saikia says that regarding law and order situation in Assam, he is in a dilemma". He cannot be the Chief Minister. He says that he is resign...(Interruphelpless. He should tions).

SHRI DAVID LEDGER: He has failed to protect the dignity of the women in this country. He should not remain in power. He should be dismissed.

SHRI MENTAY PADMANABHAM Pradesh): Go through the re-(Andhra cord...(Interruptions). The House has to be adjourned... (Interruptions). Madam this is my humble suggestion. Please kindly hear... (Interruptions). Please adjourn the House.

THE DEPUTY CHAIRMAN: I will go through the record...(Interruptions). want to say something. I assure ... (Interruptions). Before I speak you say, no. *

*(Interruptions)

SHRI YASHWANT SINHA (Bihar): You should withdraw... (Interruptions)

THE DEPUTY CHAIRMAN: I adjourn the House.

> The House then adjourned at thirty-seven minutes past twelve of the clock.

The House reassembled at fifty-five minutes past twelve of the clock the VICE-CHAIR-MAN (Shrimati Jayanthi Natarajan) the Chair,

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): The House is adjourned for another fifteen minutes.

> The House then adjourned at fifty-six minutes past twelve of the clock.

The House reassembled at nine minutes past one of the clock. The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Hon. Members, when tempers run high, many things are said which, I am sure, all of us do not want to say. I have great respect for all the leaders and also nonleaders who are not yet leaders. But then, when you ask for a ruling and when I give one, some may agree with my ruling and others may not agree. I am not giving a ruling...(Interruptions).

SHRI SATYA PRAKASH VIYA (Uttar Pradesh): You should not give your ruling without hearing us.

^{*}Expunged as ordered by the Chair.